

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-102

Appeal No. - 365/252/ND/2020

IN THE MATTER OF:

Metropolitian Promoters Pvt. Ltd.

Vs.

RoC

....Applicant

.....Respondent

SECTION

U/s 252

Order delivered on 19.10.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Ms. Kajal Goyal

For the Respondent

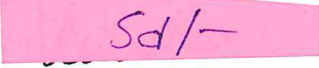
: Ms. Sweety Kumar, ARoC

ORDER

Ms. Kajal Goyal for appellant, Ms. Sweety Kumar for RoC and Ms. Adeeba for Income Tax Department have appeared .

Ld. ARoC has submitted that she has not received the memo of appeal. Ld. Counsel for appellant is directed to serve the copy of memo of appeal on the email Id of the Ld. ARoC in course of day. Ld. ARoC has submitted that she has already sent the email Id to the Ld. Counsel for appellant.

Both, the Income Tax Department and the RoC are directed to file the report/reply within four weeks' from today. List the case on **23.11.2020**.


(K.K. VOHRA)
MEMBER (T)


(ABNI RANJAN KUMAR SINHA)
MEMBER (J)